

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 238

TO BE ANSWERED ON THE 30TH NOVEMBER, 2021/ AGRAHAYANA 9, 1943 (SAKA)

CENTRAL SHARE OF STATE DISASTER RELIEF FUND

238. SHRI MAGUNTA SREENIVASULU REDDY:
SHRI ADALA PRABHAKARA REDDY:
SHRI N. REDDEPPA:
SHRIMATI CHINTA ANURADHA:
SHRI TALARI RANGAIAH:
SHRI KURUVA GORANTLA MADHAV:
DR. BEESETTI VENKATA SATYAVATHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has approved the release of the second installment of Central Share of State Disaster Relief Fund;

(b) if so, the details thereof, State-wise;

(c) whether the Government has revised the norms for granting ex-gratia payment to next of kin of deceased in the COVID-19 pandemic; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI)

(a) & (b): Yes Sir. The Central Government has released both the installments of its share of State Disaster Response Fund (SDRF) during the current financial Year. The details of state-wise allocation and release for the year 2021-22 is at annexure.

(c) & (d): Based on the guidelines issued by the National Disaster Management Authority (NDMA) on 11.09.2021, the Ex-Gratia payment to next of kin of the deceased due to COVID-19 is allowed @ Rs. 50,000/- (Rs. Fifty thousand only) per

deceased person including those involved in relief operations or associated in preparedness activities, subject to the cause of death being certified as COVID-19, in strict compliance with the aforesaid NDMA guidelines. This ex-gratia assistance will be applicable from the date of first Covid-19 case reported in the country and will continue till de-notification of Covid-19 as a disaster or till further orders, whichever is earlier.

Allocation and Release of Funds from State Disaster Response Fund (SDRF) during 2021-2022

As on 25.11.2021
(Rs. In Crore)

SI No	Name of the State	Allocation of SDRF			Release from SDRF	
		Central Share	State Share	Total	1 st Instalment	2 nd Instalment
1	2	3	4	5	6	7
1.	Andhra Pradesh	895.20	297.60	1192.80	447.60	447.60
2.	Arunachal Pradesh	200.00	22.40	222.40	100.00	100.00
3.	Assam	617.60	68.80	686.40	308.80	308.80
4.	Bihar	1132.80	377.60	1510.40	566.40	566.40
5.	Chhattisgarh	345.60	115.20	460.80	172.80	172.80
6.	Goa	9.60	2.40	12.00	4.80	4.80
7.	Gujarat	1059.20	352.80	1412.00	529.60	529.60
8.	Haryana	392.80	131.20	524.00	196.40	196.40
9.	Himachal Pradesh	327.20	36.00	363.20	163.60	163.60
10.	Jharkhand	454.40	151.20	605.60	227.20	227.20
11.	Karnataka	632.80	210.40	843.20	316.40	316.40
12.	Kerala	251.20	84.00	335.20	125.60	125.60
13.	Madhya Pradesh	1456.00	485.60	1941.60	728.00	728.00
14.	Maharashtra	2577.60	859.20	3436.80	1288.80	1288.80
15.	Manipur	33.60	4.00	37.60	16.80	16.80
16.	Meghalaya	52.80	5.60	58.40	26.40	26.40
17.	Mizoram	37.60	4.00	41.60	18.80	18.80
18.	Nagaland	32.80	4.00	36.80	16.40	16.40
19.	Odisha	1283.20	428.00	1711.20	641.60	641.60
20.	Punjab	396.00	132.00	528.00	198.00	198.00
21.	Rajasthan	1184.80	395.20	1580.00	592.40	592.40
22.	Sikkim	40.00	4.80	44.80	20.00	20.00
23.	Tamil Nadu	816.00	272.00	1088.00	408.00	408.00
24.	Telangana	359.20	120.00	479.20	179.60	179.60
25.	Tripura	54.40	6.40	60.80	27.20	27.20
26.	Uttar Pradesh	1546.40	516.00	2062.40	773.20	773.20
27.	Uttarakhand	749.60	83.20	832.80	374.80	374.80
28.	West Bengal	808.80	269.60	1078.40	404.40	404.40
	Total	17747.20	5439.20	23186.40	8873.60	8873.60
